

**Present:** : **Sri S.K. Kabra**  
**Addl. District Judge (FTC)**  
**Dibrugarh.**

**Misc. (G) Case No. 08 of 2018**

**09.12.2021:**


None for the petitioner.

Sri Bipul Gogoi, learned counsel for the respondent is present.

It appears from the record that the matter is pending since long for PWs. Despite repeated opportunity the petitioner has not adduced evidence. Even on the last date of hearing i.e. on 01.11.2021, last and final opportunity was granted to the petitioner to adduce evidence. However, till date no evidence has been adduced on behalf of the petitioner. It is 11:50 AM as of now even none has appeared on behalf of the petitioner.

Be awaited.

It is 4:00 PM, none has appeared for the petitioner and even no evidence has been adduced on behalf of the petitioner. Accordingly, the present petition is dismissed in default.

  
Addl. District Judge (F.T.C.)  
Dibrugarh